

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar/Jammu

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge (OIC) Litigation

GOVERNMENT ORDER NO:- 19643-JK (LD) of 2024

DATED: - 10 - 12 - 2024

Sanction is hereby accorded to the appointment of Sh. Farooq Qaiser JKPS SSP CTFD CID HQRS J&K Jammu as Officer In-charge Litigation (OIC) in case titled Mian Abdul Qayoom V/s UT of J&K and others in HCP No. 331/2024 including contempt petition, if any, pending before Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal or any other forum

The terms and conditions of appointment of the OIC's shall be governed by the provisions of Government Order No.1673-JK (LD) of 2021 dated 24.03.2021.

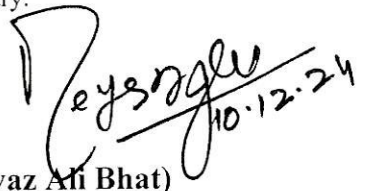
By order of Government of Jammu and Kashmir.

Sd/-
(Achal Sethi)
Secretary to Government
Dated: 10.12.2024

No:-LAW-OIC/12/2024

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary(J&K), Ministry of Home Affairs, Government of India.
4. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
5. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
6. Principal Secretary to Government, Home Department.
7. Sh. Farooq Qaiser, JKPS SSP CTFD CID HQRS J&K Jammu. This is with reference to letter No. CID/Legal/HCP-2020/2024/2519-22.
8. Director Litigation, Srinagar/ Jammu.
9. Assistant Law Officer concerned
10. Officer In Charge Litigation (OIC).
11. Private Secretary to Chief Secretary for information of Chief Secretary.
12. Private Secretary to Secretary Law.
13. Incharge Website.
14. Government Order file.
15. Concerned file.


(Reyaz Ali Bhat)
Assistant Legal Remembrancer